

GOVERNMENT OF PUNJAB

**DEPARTMENT OF GENERAL ADMINISTRATION
(CABINET AFFAIRS BRANCH)**

NOTIFICATION

The 3rd October, 2000

No. G.S.R. 89/P.A. IV/47/S. 2/2000.—In exercise of the powers conferred by sub-section (2) of section 2 of the East Punjab Ministers' Salaries Act, 1947 (Act No. VI of 1947) the Governor of Punjab is pleased to make the following rules, namely :—

1. Short title and commencement.—(1) These rules may be called the East Punjab Salaries (Provision for furnished house to Ministers) Rules, 2000.

(2) They shall be deemed to have come into force with effect from 31st December, 1999.

2. Definitions.—In these rules unless there is anything repugnant in the subject or contexts,—

- (a) 'Act' means the East Punjab Ministers' Salaries Act, 1947 (Punjab Act VI of 1947);
- (b) 'Family members' means the spouse of the Minister, the legitimate children, step-children parents residing with him and wholly dependant upon the Minister ;
- (c) 'State Government' means the Government of the State of Punjab in the Department of General Administration (Cabinet Affairs Branch) ; and
- (d) 'Sanctioning Authority' means the Chief Secretary to Government of Punjab.

3. Provision for free furnished house.—Each Minister alongwith his family members shall be provided with a free furnished house, the maintenance charges of which shall be borne by the State Government or in lieu of such shall be paid monthly allowance not

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exceeding Rupees thirty thousand as may be sanctioned by the Sanctioning Authority :

Amended
by notification
25th Nov, 2010

Provided that in the case of a Minister who has his own house within a radius from the headquarter as may be specified by the State Government from time to time, he shall be paid such monthly allowance not exceeding rupees thirty thousand as may be assessed by the Department of Public Works.

R.S. Mann,
Chief Secretary to Government, Punjab.

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PUNJAB GOVT GAZ. (EXTRA.), NOV. 26, 2010
(AGHN 5, 1932 SAKA)

GOVERNMENT OF PUNJAB
DEPARTMENT OF GENERAL ADMINISTRATION
(CABINET AFFAIRS BRANCH)

Notification

The 25th November, 2010

No. G.S.R.40/P.A.6/1947/S.2/Amd.(2)/2010.—In exercise of the powers conferred by sub-section (2-A) of section 2 of the East Punjab Ministers' Salaries Act, 1947 (Punjab Act No. VI of 1947) and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the East Punjab Salaries (Provision for furnished houses to Ministers), Rules, 2000; namely :—

RULES

1. (1) These Rules may be called the East Punjab Salaries (Provision for furnished houses to Ministers) (First Amendment) Rules, 2010.

(2) They shall come into force on and with effect from the date of their publication in the Official Gazette.

2. In the East Punjab Salaries (Provision for furnished houses to Ministers) Rules, 2000, in rule 3, for the words "rupees thirty thousand" the words "rupees fifty thousand" shall be substituted.

S. C. AGRAWAL,

Chief Secretary to Government of Punjab.